

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4332/2017

New Delhi, this the 8th day of December, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Nitin Bagga (Aged 34 years)
S/o Late Shri Jagjeet Singh
R/o House No.921, Gali No.8
Govind Puri, Kalkaji,
New Delhi-110019.
Designation-C.S.B.O.

.. Applicant

(By Advocate: Shri Atul Kumar Singh)

Versus

1. Union of India
Through its Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. 1 Army HQ Signal Regiment
Through the Commanding Officer,
Col. Anuresh Sharma
At: 1 Army H.Q. Signal Regiment,
Signals Enclave, Rao Tula Ram Marg,
Delhi Cantt.-110010.
3. Lt. Co. Sanjay Kumar (Administrative Officer)
At: 1 Army H.Q. Signal Regiment,
Signals Enclave, Rao Tula Ram Marg,
Delhi Cantt.-110010.
4. Vandana Dube (Deputy Director)
Integrated HQ of MOD (Army)
DTE General of Signals Sigs 4 (c)
General Staff Branch,
New Dehi-110011. .. Respondents

(By Advocate : Shri S.M. Zulfiqar Alam)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Atul Kumar Singh, learned counsel for the applicant and Shri S.M. Zulfiqar Alam, learned counsel who appeared on behalf of the respondents on receipt of advance notice.

2. It is submitted that the respondents vide the impugned order dated 07.11.2017 (Annexure A-1) transferred the applicant from Delhi to Jaipur. It is also submitted that the applicant made a representation dated 09.11.2017 against the impugned order, however, copy of the same is not filed along with the O.A.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the applicant's representation dated 09.11.2017, if such a representation is received by the respondents, and to pass appropriate reasoned and speaking order thereon, in accordance with law, within four weeks from the date of receipt of a copy of this order. The applicant shall join at Jaipur, however, joining of the applicant is without prejudice to his rights. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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